

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 272 OF 2019 &  
IA NOS. 683 & 682 OF 2019**

**Dated : 14<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Jindal Poly Films Ltd.**

**Versus**

**Central Electricity Regulatory Commission**

**.... Appellant(s)**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Mr. Shourya Malhotra

Counsel for the Respondent(s) :

**ORDER**

**IA No. 682 of 2019**

**(exemption from filing certified copy of impugned order)**

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

**APPEAL No. 272 of 2019**

Respondents in spite of service neither appeared nor represented, hence placed ex-parte.

List the matter on **08.01.2020**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**